

you are intending to bring them down. At present they are much above the comparable levels of wages in other air-lines. Is it the intention of the Government?

डा० (श्रीमती) सरोजिनी महोषी : मैंने कहा कि कोई स्पष्ट योजना इसके लिए सरकार के सामने अभी नहीं है।

DR. BHAI MAHAVIR : Intention ?

डा० (श्रीमती) सरोजिनी महोषी : लेकिन यह बहुत जरूरी है कि और भी पब्लिक सेक्टर इंडस्ट्रीज में जिस तरह से होता है उसके अनुरूप कोई बात इधर भी हो।

DR. R. K. CHAKRABARTI : In connection with part (b) of the question, about the steps taken by the Government, to find out any solution of the problem, is it possible for our Government to take the help of our Air Force to recruit and train up young men to be pilots and engineers in Civil Aviation in order to check this black-mailing of airline engineers?

DR. (SHRIMATI) SAROJINI MIHISHI : Sir, the hon. Member is giving expression to his own views in the matter. But then, there cannot be any such thing as a permanent measure. By a permanent measure the hon. Member perhaps may mean the measures adopted to keep good relations between the employer and the employees. It is a continuous effort. Depending upon the different types and different categories of workers certain measures are to be adopted and I hope the management is fully aware of these things and is adopting the measures that are necessary to bring about good relations between the employer and the employees.

SHRI T. V. ANANDAN : Is it not a fact that the wage structure of the Indian Airlines staff in this country is based upon the international level and not the Indian level and, if so, can the Ministry reduce the structure that is enforced in this country?

DR. (SHRIMATI) SAROJINI MAHISHI : The Aircraft Engineers, the Maintenance Engineers and also the other technicians of the IAC always compare themselves with their counterparts working in Air-India who in turn compare themselves with

their counterparts at the international level. Of course, it does happen many a time that the allowances and other things given to the Air-India staff are quite different—depending upon the nature of the work done by them—and it may not be possible even for Air-India to compare themselves with the workers in the international field. But, as far as possible, the pay scales and other things are more or less the same, depending upon their technical qualifications and the work put in by them.

SHRI BHUPESH GUPTA : I only want to ask about this. Now it is said that the losses are due to the strikes. But the losses are on account of other reasons such as the so-called commercial conferences of the commercial managers organised by the IAC where, I am told, a lot of money is spent on cocktails, dinners and so on. How much money is spent everytime a commercial conference is held?

DR. (SHRIMATI) SAROJINI MAHISHI : Sir, the question pertains to the loss caused by the engineers' go-slow tactics.

MR. CHAIRMAN : Does not arise.

DR. (SHRIMATI) SAROJINI MAHISHI : And for the information of the hon. Member I may say that the total loss in the month of March comes to Rs. 20 lakhs and up to April it comes to Rs 35 lakhs. But that is not necessarily due to the engineers go-slow tactics; it is due to so many other factors also. I do not know whether the hon. Member considers these things which he is mentioning as loss or gain.

SHRI BHUPESH GUPTA : What is the amount of loss? I wanted to know how much is accounted for by such needless expenditure on holding commercial conferences.

MR. CHAIRMAN : It is not possible for her.

ENQUIRY AGAINST PRESS TRUST OF INDIA

326 **SHRI KRISHAN KANT :** **SHRI D. P. SINGH :** **DR. Z. A. AHMAD :** **SHRI GULAM NABI UNTOO :** **SHRI CHANDRA SHEKHAR :**

The question was actually asked on the floor of the House by Shri Krishan Kant.

Will the Minister of COMPANY AFFAIRS be pleased to state:

(a) whether Government have recently ordered certain enquiries against the Press Trust of India; and

(b) if so, whether any report in this regard has been submitted by the C.B.I.?

THE MINISTER OF COMPANY AFFAIRS (SHRI K. V. RAGHUNATHA REDDY) : (a) The books of account of the Press Trust of India Ltd. have been inspected under section 209 (4) of the Companies Act, 1956 by the officers of the Department of Company Affairs.

(b) No reference was made to the C. B. I. for investigation. The question of their submitting a report does not, therefore arise.

SHRI KRISHAN KANT: May I know the reasons for the Government of India to have an inquiry under section 209 (4) and the findings thereof?

SHRI K.V. RAGHUNATHA REDDY : Some hon. Members of Parliament—some of them being Mr. Shashi Bhushan and others—have made some complaints and drawn the attention of the Department of Company Affairs and also of the Ministry of Information and Broadcasting to the working of the PTI and also to certain discrepancies which, according to them, were about the building constructed and also mismanagement of accounts. Some of these have been brought to the notice of the Department of Company Affairs and the Ministry of Information and Broadcasting on the basis of which the inspection was ordered and undertaken under section 209 (4) at the instance of the Department of Company Affairs. Now, the inspection of their offices at Bombay and Delhi was conducted and on that basis a report has been submitted. Since on the basis of this report certain points were made out which needed further clarification, the Registrar at Bombay has written a letter to the company seeking further clarification. Only after the clarifications are given by the company can the Department take a view.

SHRI KRISHAN KANT: May I know

the time within which they will be able to go through the whole thing and know the correct position of the cases referred to the Company Law Department by the various Members of Parliament?

SHRI K.V. RAGHUNATHA REDDY :

The Registrar of Companies at Bombay had written a letter to the company seeking clarification on certain points on 27.4.1972 and the company had written a letter on 3.5.1972 asking for a fortnight's time for replying to these. It will take some time.

DR. Z.A. AHMAD : The hon. Minister has stated that many other hon. Members were dissatisfied with functioning of this organisation in the past; I think they are still dissatisfied. And I am very much dissatisfied with the answer that has been given. In view of the fact that this organisation is a mismanaged unit, the seat of politics and inclined towards corruption and also in view of the fact that a lot of money has been wasted, will the hon. Minister give us an assurance that a very exhaustive inquiry will be held?—not the type of inquiry you have done earlier on which we come again and again and ask you other questions. A more exhaustive inquiry should be made into the functioning of this organisation, its financial commitments, its financial mismanagement and a report presented as early as possible to the House.

SHRI K. V. RAGHUNATHA REDDY:

As I have already submitted, no opinion can be formed unless the clarifications sought for are received from the company. At this stage I cannot express an opinion.

SHRI HARSH DEO MALAVIYA: Is the hon. Minister aware of the fact that on account of the mismanagement prevailing in the PTI, Ace correspondents like Mr. B. R. Vats are being victimised and they have not been getting justice for a long time? Is it possible for the Government to take early steps to provide justice to such correspondents of the PTI?

SHRI K. V. RAGHUNATHA REDDY:

The PTI has got a Board of Management and I cannot interfere in this.

SHRI BHUPESH GUPTA: I am the man who brought this allegation here, but

what he has said is nothing. May I ask a question ?

MR. CHAIRMAN: No.

SHRI BHUPESH GUPTA: Then I raise a point of order— and the point of order is (his): The allegation—the records of the House will bear it out—relates to mismanagement of funds—diversion of funds for the construction of houses and for various other things. These are matters relating to the various provisions of the Companies Act. Why should the Government await a kind of letter from them ? Why should not the inquiry go on when the Government is helping the PTI to the tune of Rs. 40 lakhs? Rs. 50 lakhs have been wasted. On money matters . . .

MR. CHAIRMAN: You have made your point and the Minister has . . .

SHRI BHUPESH GUPTA: But the point is that he has not answered it. Has he gone into this allegation ?

MR. CHAIRMAN: Mr. Bhupesh Gupta, he has given the answer.

SHRI BHUPESH GUPTA: What is the position ? Why should he take such a long time ? Why is the PTI not turned into a corporation as recommended by the Press Commission ?

MR. CHAIRMAN: Please sit down.

SHRI BHUPESH GUPTA: Can the PTI get away by doing anything it likes ?

BANKING COMMISSION'S REPORT

327. SHRI BALACHANDRA MENON: Will the Minister of FINANCE be pleased to state :

(a) whether Government have examined the Banking Commission's Report; and

(b) if so, the Government's decision on the main recommendations of the Commission ?

THE MINISTER OF FINANCE (SHRI Y. B. CHAVAN) : (a) and (b) The recommendations of the Banking Commission

are under consideration of the Government.

SHRI BALACHANDRA MENON: May I know whether any of the important recommendations were taken up ? What does the Government think of some of the recommendations which they consider to be important ? Can all the recommendations be accepted or at least a few important ones ?

SHRI Y. B. CHAVAN: Generally speaking, the recommendations are of two major classifications. One relates to the structure of the tax system as such and with any changes, modifications and reforms to be made in that.

The recommendation is about the whole banking system. The other matter is about the procedural matter. Possibly they can be considered but the practical thrust of the recommendation is about the actual reconstruction of the banking system. It is very difficult to rush into those recommendations unless they are properly scrutinised and examined.

श्री नागेश्वर प्रसाद साहू : श्रीमन्, मैं जानना चाहूँगा कि मंत्री महोदय ने जो कठिनाई बताई कि उस पर विचार करने में वे बहुत जल्दी नहीं कर सकते, तो कृपया यह बता दें कि अधिक से अधिक कितना समय विचार करने में लगेगा और विचार करने के बाद उस रिकमैण्डेशन पर अमल करने में कितना समय लगेगा ?

श्री य० ब० चव्हाण : बड़ा सीधा सादा सवाल आपने पूछा लेकिन उसका जवाब देना बड़ा मुश्किल है मुश्किल इसलिए है कि हम कोशिश तो करना चाहते हैं कि जो कुछ कमीशन ने हमारे सामने सुझाव दिए, उसके बारे में हमें आखिरी राय बनानी चाहिए। इसलिए हमने एक स्पेशल आफिसर को इस काम पर लगाया है, जो बैंकिंग कमीशन के साथ बैठा है। तो हम कोशिश करेंगे जितनी जल्दी हो सकता है उसको करने की।

SHRI T. V. ANANDAN: I agree with what the Minister said because it is more